

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 203 of 2020

IN THE MATTER OF:

Committee of Creditors of Educomp
Solutions Ltd.

...Appellant

Versus

Ebix Singapore Ptd. Ltd. & Anr.

...Respondents

Present:

For Appellant:

Mr. Arun Kathpalia, Senior Advocate with Mr. Vaijayant Paliwal, Mr. Anuragh Dwivedi and Ms. Moulshree Shukla, Advocates.

For Respondents:

Mr. Gautam Swarup, Advocate for R-1.

Mr. Abhishek Sharma, Ms. Ashly Cherian and Mr. Raunak Singh, Advocates for R-2- RP.

Mr. Sumesh Dhawan, Advocate for Ex-Director.

ORDER

03.02.2020 Let notice be issued on the Respondents.

Mr. Abhishek Sharma, learned Counsel appears on behalf of Respondent No.2 and Mr. Gautam Swarup, learned Counsel appears on behalf of Respondent No.1. Learned Counsel for the Respondents may file their reply affidavits along with Vakalatnama within a week.

Post the case 'for orders' on **17th February, 2020**. The Appeal may be disposed of on the next date.

Until further order, the operation of the impugned order dated 2nd January, 2020 shall remain stayed.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)